

are lying vacant at present.

RMS Sorting office in Kerala

8151. SHRIRAMESHCHEENITHALA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether there is any move for abolishing of 3 RMS sorting offices in Kerala; and

(b) if so, the reasons thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA): (a) Department is not award of any such proposal.

(b) Does not arise

[*Translation*]

Jeeps/Cars and Trucks Purchased by Mahanagar Telephone Nigam Limited

8152. SHRI KALPNATH SONKAR: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of jeeps/cars and trucks purchased during the last three years for official use by Mahanagar Telephone Nigam Limited and various departments under the General Manager, (Maintenance), New Delhi and annual expenditure incurred on their purchase and maintenance; and

(b) the average annual expenditure incurred on payment of rental for such hired vehicles and cars used departments in Delhi and Bombay respectively?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA): (a) and (b). The information is being collected and will be laid on the Table of the House.

Regularisation of Daily Wage Workers

8153. SHRI KALPNATH SONKAR: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Supreme Court had directed on 27 October, 1987 on petition no. 373/86 to his Ministry to formulate a scheme within eight months for regularising part time workers/daily wagers working for more than one year; and

(b) if so, the action taken by Government so far in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA): (a) The Supreme Court had directed this Ministry on 27 October 1987 on petition No. 373/86 "to prepare a scheme on a rational basis for absorbing as far as possible the casual labourers who have been continuously working for more than one year in the Posts and Telegraphs Department" within eight months.

(b) In compliance with direction of the Supreme Court, "casual labourers (Grant of Temporary status and regularisation) Scheme, 1989" of the Department of Telecom, was formulated within the extended time-schedule permitted by the Supreme Court.

As regards the Department of Posts a similar scheme prepared has been referred to other concerned Departments/ Ministries for concurrence.

[*English*]

Residential Accommodation for Fishermen of Kanyakumari District (Tamil Nadu)

8154. SHRI N. DENNIS: Will the Minister of AGRICULTURE be pleased to state: